REPORT

OF

THE

JUDICIAL MANUAL REVIEW COMMEMPER

20 NOVEMBER, 2010

PART - D

APPENDICES TO JUDICIAL MANUAL

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APPENDIX-I

File No.437/11/82-Cus.IV GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

> New Delhi, the <u>11th October</u>, <u>1982</u> 19, Asvina, 1904 (Saka)

NOTIFICATION CUSTOMS - 223/82

In exercise of the powers conferred by Section 129 of the Customs Act, 1962 (52 of 1962), the Central Government hereby constitutes the Customs, Excise and Gold (Control) Appellate Tribunal with effect on and from 11th day of October, 1982.

(Z. B. NAGARKAR)
Under Secretary to the Government of India

APPENDIX-II

CUSTOMS, EXCISE AND SERVICE TAX APPLELLATE TRIBUNAL (PROCEDURE RULES.1982)

In exercise of the powers conferred by sub-section (6) of section

129C of the Customs Act, 1962 (52 of 1962), read with sub-section (1) of section 35D of the Central Excises And Salt Act, 1944 (1 of 1944) and subsection (1) of section 81B of the Gold (Control) Act, 1968 (45 of 1968), the [Customs, Excise and Service Tax Appellate Tribunal] hereby makes the following rules, namely:-

RULE 1: Short title and commencement -

- (1) These Rules may be called the [Customs Excise and Service Tax Appellate Tribunal] (Procedure) Rules, 1982.
- (2) They shall come into force on the 25th October, 1982.

RULE 2: Definitions – In these rules, unless the context otherwise requires, -

- (a) "Acts" means the Customs Act, the Central Excise Act and the Gold (Control) Act;
- (b) "Administrator" means the Administrator appointed under section 4 of the Gold (Control) Act;
- (c) "authorized representative" in relation to any proceedings before the Tribunal means -
- (i) a person authorized by the person referred to in subsection (1) of section 146 A of the Customs Act, or as the case may be, sub-section (1) of section 35Q of the Central Excise Act or sub-section (1) of section 101A of the Gold (Control) Act, to appear on his behalf in such proceeding; or
- (ii) a person duly appointed 4 [by the Central Government or by an officer duly authorized in this behalf] as authorized representative to appear, plead and act for the 5 [Commissioner] or Administrator, in such proceedings;
- 6[(d) (1) Bench means the a Bench of the Tribunal and includes a Principal Bench and a Member sitting singly;
- (2) Principal Bench means a Bench constituted at the principal
- seat of the Tribunal (at Delhi) to which the cases arising anywhere in India may (also) be assigned.
- (3) Zonal Bench means a Bench (located at a place other than Delhi or at Delhi) but having jurisdiction over a specified Zone.]
- (e) "Central Excises Act" means the 7 [Central Excise Act, 1944. (1 of 1944).

- (f) "Certified copy" means the original copy of the order received by the party or a copy (including a Photostat copy) there of duly authenticated by the concerned department;
- (g) "8[Commissioner]" means the 9[Commissioner] of Customs of the 10[Commissioner] of Central Excise, as the case may be;
- (h) "Customs Act" means the Customs Act, 1962 (52 of 1962);
 - (i) "Departmental authorities" means the Customs authorities, Central Excise authorities or Gold (Control) authorities, as the case may be;
 - (j) "Gold (Control) Act" means the Gold (Control) Act, 1962 (45 of 1962);
 - (k) "member" means a member of the Tribunal and includes the President and a Vice-President;
 - (l) "Prescribed" means prescribed by or under these rules;
 - (m) "President" means the President of the Tribunal;
 - (n) "Registrar" means the person who is for the time being discharging the functions of the Registrar of the Tribunal, and "Registry" means the office of the Tribunal;

11(o) * * * *]

- (p) "Tribunal" means the 1[Customs, Excise and Service Tax Appellate Tribunal] Constituted under sub-section (1) of section 129 of the Customs Act, and includes where the context so requires, the Bench exercising and discharging the powers and functions of the Tribunal, and
- (q) "Vice-president" means a Vice-President of the Tribunal and includes a Senior Vice-President appointed by the Central Government.

RULE 3: Sittings of Bench -

Subject to such general or special orders as may be made by the President, a Bench shall hold its sittings either at Headquarters or at such other place falling within its jurisdiction as it may consider expedient.

RULE 4: Powers of Bench -

- (1) A Bench shall hear and determine such appeals and applications made under the Act as the President may by general or special order direct.
- (2) Where to or mare Bench are functioning at any place, the President, or in his absence the senior amongst the Vice-President, or in their absence the senior most Member present, may transfer an appeal or application from one Bench to another.

RULE 5: Language of the Tribunal -

(1) The language of the Tribunal shall be English:

Provided — that the parties to a proceeding before the Tribunal may file document drawn up in Hindi, if they so desire:

Provided – further that a Bench may in its discretion, permit the use of Hindi in its proceeding; so however, the final order shall be in English.

(2) Notwithstanding anything contained in sub-rule (1), the Tribunal may pass such orders in Hindi, as and when it deems fit.

Provided — that every such order shall be accompanied by a translation in English of the same, duly attested by the Bench concerned.

RULE 6: Procedure for filing appeals:

(1) A memorandum of appeal to the Tribunal shall be in the relevant form and shall be presented by the appellant in person or by an agent to the concerned officer, or sent by registered post addressed to the concerned officer:

Provided – that the appellant may in case of urgency or for other sufficient reason, present or send the appeal to the concerned officer of the Bench nearest or him, even though the matter relates to a different Bench; and in such a case the officer receiving the appeal shall as soon as may be, forward it to the concerned officer of the appropriate Bench.

(2) A memorandum of appeal sent by post under subrule (1) shall be deemed to have been presented to the concerned officer on the date on which it is received in the office of the concerned officer,

Explanation.- (1) For purposes of this rule, "form" means a form prescribed for the purpose of presenting an appeal under the Customs (Appeals) Rules, 1982, or the Central Excise Rules, 1944, or as the case may be, the Gold (Control) Appeal Rules, 1982.

(2) In this rule, "concerned officer" in relation to a Bench means the Registrar, Assistant Registrar or any other officer authorized to receive appeals falling within the jurisdiction of that Bench as defined by the President from time to time.]

Rules ³[6A. Number of appeals to be filed:

- Notwithstanding the number of show cause notices, price lists, classification lists, bills of entry, shipping bills, refund

claims / demand, letters or declaration dealt with in the decision or order appealed against, it shall suffice for purposes of these rules that the appellant files one Memorandum of Appeal against, the order or decision of the authority below, along with such number of the copies there of as provided in rule 9.

Example -

- (1) In a case where the impugned order in appeal has been passed with reference to more than one orders in original, the Memoranda of Appeal filed as per Rule 6 shall be as the number of the orders-in-original to which the case relates in so far as the appellant is concerned.
- (2) In case an impugned order is in respect of more than one persons, each aggrieved person will be required to file a separate appeal (and common appeals or joint appeals shall not be, entertained.)

RULE 7: Date of presentation of appeals:

The Registrar or, as the case may be, the officer authorized by him under rule 6, shall endorse on every memorandum of appeal the date on which it is presented or deemed to have been presented under that rule and shall sign the endorsement.

RULE 8: Contents of a memorandum of appeal:

- ⁴ [(1) Every Memorandum of Appeal shall set forth Concisely and under distinct heads, the grounds of appeal and such grounds shall be numbered consecutively and shall be typed in double space of the paper.
- (2) Every memorandum of appeal, cross-objections, reference application, stay applications or any other miscellaneous applications shall be typed neatly in double spacing on the foolscape paper and the same shall be duly paged, indexed and tagged firmly with each paper book put in a separate folder.]
- ¹ [(3) Every memorandum of appeal/ application/Crossobjection shall be signed and verified by the appellant/application/Cross- objection. The appellant/ applicant/respondent or the Consultant or Advocate retained by them shall certify as true the documents produced before the Tribunal.]

RULE ²[9: What to accompany memorandum of appeal:

(1) Every Memorandum of appeal required to heard by a two-Member Bench shall be filed in quadruplicate and shall be accompanied by four copies, one of which shall be a certified copy of the order appealed against in the case of an appeal against the original order passed by the Additional Commissioner or Commissioner of Excise or Customs and where such an order has been passed in appeal or revision, four copies (one of which shall be a certified copy) of the order passed in appeal or in revision and four copies of the order of the original authority.

Explanation. - "Copy" for the purpose of this Rule shall mean a true copy certified by the appellant or appellant's

representative to be a true copy.

(2) In an appeal filed under the direction of the Collector or the Administrator or the Central Board of Excise and Customs, one of the copies of the order appealed against shall be an attested copy instead of a certified copy.

(3) In the case of an appeal which can be heard by a single Member, Memorandum of appeal shall be filed in triplicate and number of copies of the order shall be three instead of four.

Note: As to which appeals ate to be heard by a single Members shall be determined by the President by separate orders in the

light of the relevant statutory provisions.

(4) Where an appeal which can be heard by a single Member is referred to or placed before a two-Member Bench or an appeal which can be heard by a two-Member Bench is referred to a Larger Bench, the appellant shall immediately furnish an additional copy of the memorandum of appeal and of the order or orders of the lower authorities.]

Rule 10: Grounds which may be taken in appeal:

The appellant shall not, except be leave of the Tribunal, urge or be heard in support of any grounds not set forth in the memorandum of appeal, but the Tribunal, in deciding the appeal, shall not be confined to the grounds set forth in the memorandum of appeal or those taken by leave of the Tribunal under these rules:

Provided – that the Tribunal shall not rest its decision on any other grounds unless the party who may be affected thereby has had a sufficient opportunity of being heard on that ground.

Rule 11: Rejection or amendment of memorandum of appeal:

(1) The Tribunal may, in its discretion, on sufficient cause being shown, accept a memorandum of appeal which is not accompanied by the documents referred to in rule 9 or is in any other way defective, and in such cases may require the appellant to file such document or, as the case may be, make the necessary amendments within such time as it may allow.

- (2) The Tribunal may reject the memorandum of appeal referred to in sub-rule (1), if the documents referred to there in are not produced, or the amendments are not made, within the time limit allowed.
- (3) On representation of any memorandum of appeal after making the necessary amendments referred to in sub-rule (1), the memorandum of appeal shall be signed and dated by the officer competent to make an the endorsement under rule 7.
- ³[(4) The President may in his discretion authorize any officer of the Tribunal to return any memo of appeal, application or document (s) which is /are not in accordance with the ⁴[Customs, Excise and Service Tax Appellant Tribunal (Procedure) Rules, 1982]

The Officer so authorized may, however, allow the documents to be re-file after removal of the defects in the specified time.

On representation the Bench concerned may in its discretion either accept the memorandum in terms of 11(1) or reject the same in terms of 11(2) but the appeal/ application may not be restored to its original number unless the Bench allow it to be so restored on sufficient cause being shown.]

RULE 12: Who may be joined as respondents:

(1) In an appeal or an application by a person other than The ¹[Commissioner] or the Administrator, the ²[Commissioner] concerned or the Administrator shall be made the respondent to the appeal or, as the case may be, the application.

(2) In an appeal or an application by the ³[Commissioner] or the Administrator, the other party shall be made the respondent

to the appeal or, as the case may be, application.

(3) the provisions of sub-rules (1) and (2) shall apply to a proceeding transferred to the Tribunal under section 131B of the Customs Act, section 35P of the Central Excise Act, or section 82K of the Gold (Control) Act.

RULE 13: Document authorizing representative to be attached to

the memorandum of appeal:

Where the parties to an appeal or application are being represented in such appeal or application by authorized representatives, the documents authorizing such representatives to appear on their behalf shall be appended to the memorandum

of appeal, application or memorandum of cross-objection if they are signed by the authorized representatives and the said documents shall indicate clearly the status of the authorized representatives as to whether they are relatives or regular employees of the parties and the details of the relationship or employment or, in cases where they are not relatives or regular employees ,their qualifications to act as authorized representatives under the Act or , in the case of a person referred to in rule $2 \odot (ii)$, particulars of the notification by which he has been appointed:

Provided that where the authorized representative is a legal practitioner, such document of authorization shall be a duly executed vakalatnama.

RULE 14. Filing of authorization at a later stage:

⁴[(1) Subject to satisfaction of the Bench, in cases, where an authorized representative known to the Court has been engaged but is unable to file immediately the document authorizing him to appear and plead along with the appeal or application for any reason, he may file memo of appearance along with an undertaking to file duly executed vakalatnama or document or document of authorization during such time as the Bench may in its discretion allow.

(2) In case the direction of the Bench (including extended time, if any) is not followed, the Bench may in its discretion withhold the issue of the order or stay its operation till the compliance is duly made and/or refrain from extending the facility in future.

(3) Any mis-representation for the purpose of this rule will be considered as a misconduct and may invite the same action in the same way as indicated in Section 35Q(5) pf the ⁵[Central Excise Act, 1944].

RULE 15: ⁶[Filing of memorandum of cross-objections, applications or replies to appeals/ applications]:

Every memorandum of cross-objection filed, and every application made, under the provisions of the Act, shall be registered and numbered, and the provisions of these rules, relation to appeals shall, so far as may be, apply to such memorandum or application.

RULE ⁷[15A: Reply to appeal:

After a copy of the appeal has been served the respondents may file a reply within one month on the receipt thereof, the appellant may file a rejoinder within one month or within such time as may be specified/extended.]

RULE 16: Preparation of paper book:

- (1) the appellant shall, along with the appeal or with one month of filing of the appeal, submit in such number of copies as of the memorandum of appeal, a paper book containing copies of the documents, statements of witnesses and other papers on the file of, or referred to in the orders of, the departmental authorities, which he proposes to rely upon at the hearing of the appeal.
- (2) The respondent may also file a paper book containing such documents as ate referred to in sub-rule (1), which he proposes to rely upon at the time of hearing of the appeal, in such number of copies as of the memorandum of appeal, within one month of the service of the notice of the filing of the appeal on him, or within two weeks of the service of the paper book, whichever is later.
- (3) The Tribunal may, in its discretion, allow the filing of any paper book referred to in sub-rule (1) or sub-rule (2) after the expiry of the period referred to therein.
- (4) The Tribunal may in its own motion direct the preparation of as many copies as may be required of a paper book by and at the cost of the appellant or the respondent, containing copies of such statements, papers or documents as it may consider necessary for the proper disposal of the appeal.
- ⁸[(5) The President may in his discretion direct by a general or special order that only such documents as may be specified by him in his order may be initially filed with the appeal; and the paper book as prescribed in sub-rules (1) and (2) may be filed subsequently on receipt of notice of hearing of the appeal by way of a general or specific notice for the case (s) or advance cause list.

The President may further direct that in case of nonfiling of the documents as specified under this Rule, the Registrar/Deputy Registrar or any other authorized officer would be competent to return the specified documents or sets of documents and to receive the same back only after rectification of the defects to the satisfaction of the proper officer or the Bench as the case may be and on the return the case may be assigned a new number.

(6) President may by a general or special order allow attestation of the documents filed along with appeal/application or as a part of paper book or otherwise by a gazetted officer or such other person as may be authorized by the President to attest or certify such documents or photo copies thereof

(7) All paper books shall contain clearly legible documents duly paged, indexed and be tagged firmly.]

RULE ¹[17: Endorsing copies to the party:

A copy each of appeal and paper-book shall be provided to the Departmental Representative as well as to the concerned executive ²[Commissioner]. In case of Departmental appeal, a copy of the same shall be served on the other party as soon as they are filed.]

RULE 18: Date and place of hearing to be notified:

- (1) The Tribunal shall notify to the parties the date and place of hearing of the appeal or application.
- (2) The issue of the notice referred to in sub-rule (1) shall not by itself be deemed to mean that the appeal or application has been admitted.

RULE 19: Hearing of appeal:

- (1) On the day fixed, or on any other day to which the hearing may be adjourned, the appellant shall be heard in support of the appeal.
- (2) The Tribunal shall then, if necessary, hear the respondent against the appeal and in such a case the appellant shall be entitled to reply.

RULE 20: Action on appeal for appellant's default:

Where on the day fixed for the hearing of the appeal or on any other day to which such hearing may be adjourned, the appellant does not appear when the appeal is called on for hearing, the Tribunal may, in its discretion, either dismiss the appeal for default or hear and decide it on merits.

Provided that where an appeal has been dismissed for default and the appellant appear afterwards and satisfies the Tribunal that there was sufficient cause for his non-appearance when the appeal was called on for hearing, the Tribunal shall make an order setting aside the dismissal and restore the appeal.

RULE 21: Hearing of appeals ex-parte:

where on the day fixed for the hearing of the appeal or on any other day to which the hearing is adjourned the appellant appears and the respondent does not appear when the appeal is called on for hearing, the Tribunal may hear and decide the appeal ex parte.

RULE 22: Continuance of proceedings after death or adjudication

as an insolvent of a party to the appeal or application:

Where in any proceedings the appellant or a respondent dies or is adjudicated as an insolvent or in the case of a company, is being wound up, the appeal or application shall abate, unless an application is made for continuance of such proceedings by or against the successor-in-interest, the executor, administrator, receiver, liquidator or other legal representative of the appellant or applicant or respondent, as the case may be:

Provided that every such application shall be made within a period of sixty days of the occurrence of the event:

Provided further that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from presenting the application within the period so specified, allow it to be presented within such further period as it may deem fit.

RULE 23: Production of additional evidence:

- (1) The parties to the appeal shall not be entitled to produce any additional, evidence either oral or documentary, before the Tribunal, but if the Tribunal is of opinion that any documents should be produced or any witness should be examined or any affidavit should be filed to enable it to pass orders or for any sufficient cause, or if adjudicating authority or the appellate or revisional authority has decided the case without giving sufficient opportunity to any party to adduce evidence on the points specified by them or not specified by them, the Tribunal may, for reasons to be recorded, allow such documents to be produced or witnesses to be examined or affidavits to be filed or such evidence to be adduced.
- (2) The production of any document or the examination of any witness or the adducing of any evidence under sub-rule (1) may be done either before the Tribunal or before such departmental authority as the Tribunal may direct.
- (3) Where any direction has been made by the Tribunal to produce any documents or to examine any witnesses or to adduce any evidence before any departmental authority, the

authority shall comply with the directions of the Tribunal and after such compliance send the documents, the record of the deposition of the witnesses or the record of evidence adduced, to the Tribunal.

(4) The Tribunal may, of its own motion, call for any documents or summon any witnesses on points at issue, if it considers necessary to meet the ends of justice.

RULE 24: Adjournment of appeal:

The Tribunal may, on such terms as it thinks fit and at any stage of the proceedings, adjourn the hearing of the appeal.

RULE 25: Proceedings to be open to public:

The proceedings before the Tribunal shall be open to the public

Provided that the Tribunal may, if it thinks fit, order at any stage of the proceeding of any particular case that the public generally or any particular person shall not have access to, or be or remain in, the room or building used by the Tribunal.

RULE 1[26: Order to be signed and dated:

Every order of the Tribunal shall be in writing and shall be signed and dated by the Members constituting the Bench concerned. Last date of hearing of the matter shall be typed on the first page of the order. If the order is dictated on the Bench, the date of dictation will be the date of the final order. If the order is reserved, the date of final order will be the date on which the order is pronounced.

In cases, where gist of the decision is pronounced without the detailed order, the last Para of the detailed order shall specify the date on which the gist of the decision was pronounced. In such cases, the date of the final order shall be the date on which all the Members of the Bench sign the order. If they sing on deferent dates, the last of the dates will be the date of the order.]

RULE 27: Publication of orders:

such of the orders of the Tribunal as are deemed fit for publication in any authoritative report or the press, may be released for such publication on such terms and conditions as the Tribunal may law down.

RULE ²[28A]: Procedure for filing and disposal of stay petitions. -

- (1) (a) Every application preferred under the provisions of the Acts for stay of the requirement of making deposit of any duty demanded or penalty levied shall be presented in triplicate by the appellant in person or by his duly authorized agent, or sent by registered post to the Registrar or any other officer authorized to receive memoranda of appeals, as the case may be, at the Headquarters of the Bench having jurisdiction to hear the appeal in respect of which the application for stay arises:
- (b) One copy each of such application shall be served on the authorized representative of the 4[Commissioner] or, as the case may be, the Administrator simultaneously be the applicant.
- (2) Every application for stay shall be neatly typed on one side of the paper and shall be in English and the provisions of rule 5 shall apply to such application.
- (3) An application for stay shall set forth concisely the following:

(a) the facts regarding the demand of duty or penalty, the deposit where of is sought to be stayed;

(b) The exact amount of duty or penalty and the amount undisputed there from and the amount outstanding;

(c) the date of filing of the appeal before the Tribunal and its number, if known;

(d) whether the applicant for stay was made before any authority under the relevant Act or any civil court and, if so, the result thereof (copies of the correspondence, if any, with such authorities to be attached);

(e) reasons in brief for seeking stay;

(f) whether the applicant is prepared to offer security and, if so, in what form; and

(g) prayers to be mentioned clearly and concisely (state

the exact amount sought to be stayed).

[(4) The contents of the appeal/application/cross-objection shall be supported by a verification regarding their correctness by the appellant or respondent or the principal officer authorized to sign appeal/cross- objection.

The Bench may, however, in a particular case direct filing of an affidavit by the appellant/respondent or any other person, if so considered necessary or desirable in the circumstances of a given case.]

(5) Every application for stay shall be accompanied by three copies of the relevant orders of the authorities of the department concerned, including the appellate orders, if any, against which the appeal id filed to the Tribunal by the appellant and other documents, if any:

¹[Provided that it shall not be necessary for the applicant to file copies of the documents which have already been filed with the related appeal.]

- (6) Any application which does not conform to the above requirements is liable to be summarily rejected.
- ²[(7) Subject to any general or special orders of the President in this behalf, an application for stay shall be decided by the Bench having jurisdiction to hear the appeal to which the application relates.]

RULE ³[28B: Change of authorized representative:

(1) In case an appellant/respondent changes the person authorized to represent him after the filing of the appeal or application then the fact of such a change may be indicated by way of a memorandum addressed to the tribunal or an endorsement or Vakalatanama or document of authorization and upon such communication or endorsement the bench may not insist on filing of a no-objection certificate from the previous authorized representative except where in the opinion of the bench it was called for in a given case.

RULE 28C: [Procedure for filing of and disposal of Miscellaneous

Application:

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The provisions of the rules regarding the filing of stay application shall, in so far as may be, apply to the filing of applications under this rule (mutatis mutandis.]

RULE 29: Reference to High Court:

- (1) An application for reference to the High Court shall be filed in ⁴[quintuplicate] and shall be accompanied by a list of documents (particulars whereof shall be stated) which, in the opinion of the applicant, should form part of the case and a translation in English of any such documents, where necessary, and ⁵[five copies] of the order passed by the Tribunal in the appeal concerned.
- (2) where an application for reference is filed by an6y person other than the ⁶[Commissioner] or the Administrator, the ⁷[Commissioner] or the Administrator shall be made the respondent, and where the application for reference is filed by

the 8[Commissioner] or the Administrator, the other party shall

be made the respondent.

(3) The provisions of the rules relating to the filing of appeals shall, so far as may be, apply to the filing of an application under this rule.

RULE 30: Reference to Supreme Court in case of conflict in decisions of High Courts:

where, on an application for reference to a High Court, the Tribunal considers it expedient, on account of conflict in the decisions of High Courts in respect of any particular question of law, to make a reference direct to the Supreme Court, such reference shall inter alia set out concisely the decisions of the High Court and the point of conflict in the decisions.

RULE 31: Same Bench to hear applications for rectification of mistakės:

The same Bench which heard the appeal giving rise to the application for reference to the High Court or Supreme Court shall hear such application unless the President directs otherwise.

RULE ⁹[31A: Same Bench to hear applications for rectification

Mistakes:

An application for rectification of a mistake apparent

the record, under sub-section (2) of section 129B of the Customs Act, or sub-section (2) of section 35c of the 10[Central Excise Act, 1944], or sub-section (2) of section 81A of the Gold (Control) Act, shall be heard by a Bench consisting of the Member who heard the appeal giving rise to the application unless the President directs otherwise.

RULE 11 [32: Submission of reply to reference application:

The respondent may, if he so desires, within forty-five days from the date on which he was served with a copy of the application for reference, submit a reply in writing to the application.]

RULE 33: Contents of reply: -

(1) The reply referred to in rule 32 shall be filed in 12[quintuplicate] and shall specifically admit or deny whether any question of law as formulated be the applicant arises out of the order of the Tribunal.

- (2) If any question formulated by the applicant is defective, the reply shall state in what particulars the Question is defective and what is the exact question of law which arises out of the said order.
- (2) The reply shall be accompanied by a list of documents
 the particulars of which shall be stated) which in the opinion of the respondent, should form part of the case and a translation in English of an such documents, where necessary.

RULE [34: Statement of case:

- (1) Where, after hearing the applicant, and the respondent it he appears before the Tribunal in response to the notice of hearing, the Tribunal is of the opinion that a question of law arises out of its order, it shall draw up a statement of the case.]
- (2) The Tribunal shall append to the statement of the case a list of documents which, in its opinion, should form part of the reference:
- (3) Within such time after the statement of the case is drawn up as the Tribunal may direct the applicant or respondent, as the case may be, at whose instance any such document is included in the list, shall file as many certified and uncertified copies of the documents which form part of the reference as are required to be forwarded to the High Court or Supreme Court:

Provided that the Tribunal may, at the request of the parties, in its discretion, allow further time to enable the parties to file copies of such document.

RULE 35: Communication of orders to parties:

Any order passed in an appeal or on an application shall be communicated to the appellant or the applicant and to the respondent either in person or by registered post.

RULE 36: Same Bench to deal with requisition from High Court or

Supreme Court:

Where a requisition to state the case from the High Court or where a direction to make any addition or alteration in a statement of the case from the High court or the Supreme Court is received by the Tribunal under the Acts, it shall be dealt with by the same Bench referred to in rule 31, unless otherwise directed by the President.

RULE 37: Receipt of judgment of the High Court or Supreme Court:

Where a copy if the judgment of the High Court or the Supreme Court is received by the Tribunal, it shall be sent to the Bench referred to in rule 31 or any other Bench as directed by the President for such orders as may be necessary.

RULE 38: Copying fees:

²[Copies of documents relating to a case/ order/ causes list may be supplied on request, on payment of the prescribed fees:

- (1) Photocopies of whole or part of an order sheet may be supplied on payment of the Prescribed fees to the appellant/respondent or their authorized representative.
- (2) In case of reported as will unreported orders the copies may be supplied to journals on payment of an amount prescribed by the President for payment on annual or half yearly basis.
- (3) Photocopies of cause lists may be supplied to the authorized representative on payment of the prescribed fees and to the department representatives without fees, if so requested.]
- ³(3) Coping fees shall be payable in eash in advance.
- (4) No fee is required to be paid by any departmental authority connected with the matter in question before the Tribunal.

RULE 39: No fees for inspection of records:

No fees shall be charged for inspecting the records of a pending appeal or application by a party thereto.

RULE 40: Control over departmental authorities in certain

The Tribunal shall exercise control over the departmental authorities in relation to all matters arising out of the exercise of the powers or of the discharge of the function of the Tribunal.

RULE 41: Order and directions in creation cases:

matters:

The Tribunal may make such directions as may be necessary or expedient to give effect or in relation to its orders or to prevent abuse of its process or to secure the ends if justice.

RULE ⁴[42: Working hours of officer of the Tribunal:

Except on Saturdays, and other public holidays, the offices of the Tribunal shall, subject to any order made by the President, be open daily from 9.30 A.M. to 6.00 P.M. but no work, unless of urgent nature, shall be admitted after 5.30 P.M.]

RULE 43: Sittings of the Tribunal:

- (1) The Tribunal shall not ordinarily hokd sittings on Saturdays, nor on any Sundays and other public holidays.
- ⁵[(2) The sitting hours of the Tribunal shall ordinarily be as under:-

In New Delhi, Bombay and Madras
From 10.30 A.M. to 1.30 P.M. and from 2.15 P.M. to
4.45 P.M.
In Calcutta from 10.15 A.M. to 1.15 P.M. and from 2.00
P.M. to 4.30 P.M.

RULE 44: Officers of the Tribunal and their functions:

- (1) The Registrar shall have the custody of the records of the Tribunal and shall exercise such other functions as ate assigned to him under these rule or by the President by separate order.
- (2) The Registrar may, with the approval of the President, delegate to [the Deputy Registrar or] an Assistant Registrar any function required by these rules to be exercised by the Registrar.
- (3) In the absence of the Registrar ²[the Deputy Registrar or] the Assistant Registrar may exercise all the functions of the Registrar.
- (4) The official Seal shall be kept in the custody of the Registrar ³[or Deputy Registrar or Assistant Registrar].
- (5) Subject to any general or special directions given be the President, the Seal of the Tribunal shall not be affixed to any order, summons or other processes save under the authority in writing of the Registrar ⁴[or Deputy Registrar or Assistant Registrar.]

(6) The Seal of the Tribunal shall not be affixed to any certified copy issued by the Tribunal save under the authority in writing of the Registrar ⁵[or Deputy Registrar] or Assistant Registrar.

RULE 45: Additional powers and duties of the Registrar:

In addition to the powers conferred by other rules, the Registrar shall have the following powers and duties subject to any general or special order of the President, namely:

- (i) to require any memorandum of appeal, application, petition or other proceeding presented to the Tribunal to be amended in accordance with the practice and procedure of the Tribunal or to be represented after such requisition as the Registrar is empowered to make in relation thereto has been complied with;
- subject to the directions of the respective Benches, to fix the date for hearing appeals, applications, petitions or other proceeding and issue notices thereof;
- (iii) to settle the index in cases where the record is prepared in the Tribunal;
- (iv) to direct any formal amendment of record; and
- (v) to order the grant of copies of documents to parties to proceedings, and to grant leave to inspect the records of the Tribunal under rule 39.

RULE 46: Seal and Emblem:

The official Seal and Embers of the Tribunal shall be such as the President may prescribe.

RULE 47: Dress for the Members:

The dress for the Members shall be such as the President may prescribe.

RULE ⁶[48: Dress for the parties:

Every authorized representative other than a relative or regular employee of a party shall appear before the Tribunal in his professional dress, if any, and, if there is no such dres, -

> if a male, in a close-collared black coat, or in an open-collated black coat, with white shirt and black tie; or

(ii) if a female, in a black coat over a white sari or any other white dress:

Provided that during the summer season from 15th April to 31st August, the authorized representatives may, when appearing before a Bench of the Tribunal, dispense with the wearing if a black coat.

Explanation: – for the purpose of this Rule, the expression' regular employee of a party' shall not include an employee of the Customs or Central Excise Department who is appointed as an authorized representative in pursuance of sub-clause (ii) of sub-rule (C) of rule 2.]

APPENDIX-III

FORM NO.E.A.3

	MS, EXCISE AN	rane kg P :	= '		/
111					
, 1		Арј	pellants.		
Vs.					
	y light a fing		e5 e		
			W R		
7 7 7 7 7 7		A	× ,	* 12.3	
			5 1 2 2 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	\$	

- Designation and Address of the Authority passing the order appealed against.
- Number and date of the order : appealed against,
- Date of communication of a copy of the order appealed against.
- State/Union Territory and the Commissionerate in which the order/decision of assessment/ fine/penalty was made.
- Designation and Address of the :
 Adjudicating Authority in cases
 where the order appealed against
 is an order of the Commissioner
 (Appeals).
- Address to which notices may be sent to the Appellants.

- 7 Address to which notices may be sent to the Respondent.
- Whether decision or order appealed against involves any question having a relation to the rate of duty of excise or to the value of goods for purposes of assessment, if not, difference in duty involved or amount of fine or penalty involved or value of the goods involved as the case may be.
- 8A(i) Description and classification of goods.
- (ii) Period of dispute
- (iii) Amount of duty, if any demanded for the period mentioned in item (ii) above.
- (iv) Amount of refund, if any claimed : for the period mentioned in item (ii) above.
- (v) Amount of fine imposed.
- (vi) Amount of penalty imposed.
- (vii) Market value of the seized goods.
- Whether duty or penalty or both is deposited, if not, whether any application for dispensing with such deposit has been made.
- 9A Whether the Appellants wish to be heard in person.
- 10 Reliefs claimed in appeal.

STATEMENT OF FACTS: GROUNDS OF APPEAL:

PRAYERS:

Signature of the Appellants

VERIFICATION

Partner of	I, the Appell	ant' Compa	ny do hereby	declare the	at what is stated ab	
and correc	t to the bes	t of my info	rmation and b	belief.	it what is stated ab	ove is true
	Verifi —	ed today, th	ned	lay of _		, a
				Signa	ture of the Appella	ints

APPENDIX-IV FORM No.E.A.-4

					X AI					
	Cross Objection No	<u>'</u> .					: /_	·		
3 8		In								
	Appeal No					/	ij.			
-										
_										
	V									
	Vs.		Cr	oss O	bjec	tor (origi	nal r	espon	dent)
	47 J- 17			1 -	×				. 8	
8										
								6		
-										
		٠.	Res	spond	ent (oris	rinal	anne	llant).	
1	State/Union Territory and the		Res	spond	ent (orig	inal	appe	llant).	
1	State/Union Territory and the Commissionerate in which the	:	Res	spond	ent (orig	ginal	appe	llant).	_ 1
1	Commissionerate in which the order/decision of assessment/	:	Res	spond	ent ((orig	inal	appe	llant).	
	Commissionerate in which the order/decision of assessment/penalty/fine was made.		Res	spond	ènt (orig	ginal	appe	llant).	
2	Commissionerate in which the order/decision of assessment/ penalty/fine was made. Date of receipt of notice of appeal or application filed with the	:	Res	spond	ent ((orig	inal	appe	llant).	
	Commissionerate in which the order/decision of assessment/penalty/fine was made. Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the		Res	spond	ent (orig	inal	appe	llant).	
	Commissionerate in which the order/decision of assessment/penalty/fine was made. Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or as the case may be, the (Commissioner) of Central	i	Res	spond	ent ((orig	inal	appe	llant).	
2	Commissionerate in which the order/decision of assessment/penalty/fine was made. Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or as the case may be, the (Commissioner) of Central Excise.	i	Res	spond	ènt (orig	ginal	appe	llant).	
	Commissionerate in which the order/decision of assessment/penalty/fine was made. Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or as the case may be, the (Commissioner) of Central	i	Res	spond	ent (orig	ginal	appe	llant).	
2	Commissionerate in which the order/decision of assessment/penalty/fine was made. Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or as the case may be, the (Commissioner) of Central Excise. Address to which notices may be sent to the respondent Address to which notices may be	i	Res	spond	ènt (orig	ginal	appe	llant).	
2	Commissionerate in which the order/decision of assessment/penalty/fine was made. Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or as the case may be, the (Commissioner) of Central Excise. Address to which notices may be sent to the respondent	:	Res	spond	ènt (orig	ginal	appe	llant).	

	rate of duty of excise or to the value of goods for purposes of assessment, if not, difference in duty or duty involved, or amount	f		9
	of fine or penalty involved or value of goods involved, as the case may be.	- []		
5A(i)	Description and classification of goods	:		
(ii)	Period of dispute	:		· · · · · · · · · · · · · · · · · · ·
(iii)	Amount of duty, if any, demanded for the period mentioned in item (ii)	:		22
iv)	Amount of refund, if any demanded for the period mentioned in item (ii).	;	0	
v)	Amount of fine imposed	:	+ 4	
vi)	Amount of penalty imposed			v v
vii)	Market value of the seized goods	:		
5.720.66	Relief claimed in the memorandum of cross-objections	:		

GROUNDS OF CROSS OBJECTION:

Signature of the cross objector (original respondent)

VERIFICATION

the original the best of r	respondent herein do h ny information and belie	ereby declare t	hat what is stated	above is true to
	Verified today, the _	day of	,at	
			Signature of the (original	cross objector respondent)
Note:				4

(1) The grounds of cross-objections and the form of verification shall be signed by the respondent in accordance with the provisions of Rules.

(2) The form of memorandum of cross-objection shall be filed in

quadruplicate.

(3) The form of memorandum of cross-objection should be in English or Hindi and should be set forth, concisely and under distinct heads the grounds of cross objections without any argument or narrative and such grounds should be numbered consecutively.

(4) The number and year of appeal/application as allotted by the office of the Appellate Tribunal and appearing in the notice of appeal/application received by the

respondent is to be filled in by the respondent.

APPENDIX-V

FORM NO.E.A.5

Form of Application to Appellate Tribunal under sub-section (4) of Section 35E of the Central Excise Act, 1944,

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

	Application No.		
	12		NEV
7. W			
		Applicant.	32
	to the second se	xppnoant.	
	Vs.	* pax i	
2			
-			/±"
		Respondent.	1 120 13
1	Designation and Address of the	8 - 7 - 7 - 7	
	applicant (if the applicant is not		
	the adjudicating authority, a copy of the authorization from the		
	Committee of Chief	4.	
	Commissioners to make the application should be enclosed).		
2	Name & Address of the	4	
	respondent		
3	Designation and address of the	1	
	officer passing the decision or		
	order in respect of which this application is being made and the	2 -	
	date of decision or order.		
4	State/Union Territory and the		
ਜ	State/Union Territory and the Commissionerate in which the the		×
	decision or order was made		

- Date of which order under-subsection (4) of Section 35E of the Act has been passed by the Committee of Chief Commissioners.
- Date of communication of the : order referred to in (5) above
- Whether decision or order appealed against involves any question having a relation to the rate of duty of excise or to the value of goods for purposes of assessment, if not, difference in duty involved or amount of fine or penalty involved or value of the goods involved as the case may be.
- 8 Description and classification of goods.
- (ii) Period of dispute
- (iii) Amount of duty, if any demanded : for the period mentioned in item (ii) above.
- (iv) Amount of refund, if any claimed : for the period mentioned in item (ii) above.
- (v) Amount of fine imposed.
- (vi) Amount of penalty imposed.
- (vii) Market value of the seized goods.
- 9 Reliefs claimed in appeal.

STATEMENT OF FACTS:

GROUNDS OF APPLICATION:

PRAYERS:

Note:

The form of application including the statement of facts and grounds of application shall be filled in quadruplicate and shall be accompanied by an equal number of copies of the decision or order passed by the Commissioner of Central Excise (one of which at least shall be certified copy) and a copy of the order passed by the Committee of Chief Commissioners under sub-section (4) of Section 35E of the Central Excise Act, 1944.

APPENDIX-VI

FORM NO.C.A.3

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

	Appeal No.		19	
-		2		
-				3
				-
2				
			Appel	lants.
	Va		11	
	Vs.			
-				
	Additional to the second			
	2.4		Respor	ident.
1.	Designation an address of the authority passing the order appealed against.	ne : er		
2.	Number and the date of the order appealed against	er :	· ·	
3.	Date of communication of the order appealed against	e :		
4.	State/Union Territory and the Commissionerate in which the order/decision of assessment penalty/fine was made	2		
5.	Designation and the address of the Adjudicating Authority in case where the order appealed against is an order of the Commissioner of Customs (Appeals)			

4.

5.

6.	Address to which notices may be sent to the Appellant.	ŧ			
7.	Address to which Notices may be sent to the Respondent	;			
8.	Whether the decision or order appealed against involves any question having a relation to the rate of duty or to the value of goods for purposes of assessment, if not, the difference in duty involved or amount of fine or penalty involved or the value of the goods involved as the case may be.				
9.	Whether duty or penalty or both is deposited. If not, whether any application for dispensing with such deposit has been made.	**			
10.	Whether the Appellants wish to be heard in person.	*			
11.	Reliefs claimed in appeal	1			
STA	TEMENT OF FACTS:		10	₹ 7	
GRO	UNDS OF APPEAL:			F	
PRA	YERS:				
			Signature of t	he Appellants	
	<u>VERIFI</u>	CATIO	N		
	I,				of
the A	ppellants' company do hereby dec	lare that	what is stated	d above is true	and
correc	t to the best of my information and b	elief.			
	Verified today, thed	ay of		_, at	<i>*</i>
			Signature of th	he Appellants	

NOTE: the above is statutory for CA3, however, as per the procedure rules additional information has to be provided in a form which is to be attached to EA 3 etc. as per Cestat public notice 1/2004 dated 31/8/2004 published in Volume 171 ELT T 48. however it is found that many of the columns in the additional information overlap with the statutory for EA 3 Consequently to tidy up the entire form EA 3 and additional declaration as per public notice Mr. Kasale will delete the duplication between EA 3 and Additional Declaration and the information required will be provided as per EA 3 plus additional information revised form.

APPENDIX-VII

FORM No.C.A.-4

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

	Cross Objection No		
		In	
	Appeal No		
-			
	Vs.		Cross Objector (original respondent).
,			
,			Respondent (original appellant).
J	State/Union Territory and the Commissionerate in which the order/decision of assessment/penalty/fine was made.	1.0	
2	Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or as the case may be, the (Commissioner) of Central Excise.		
3	Address to which notices may be sent to the respondent	:	
4	Address to which notices may be sent to the appellant/applicant	1	
5	Whether the decision or order appealed against involves any question having a relation to the rate of duty of excise or to the value of goods for purposes of assessment, if not, difference in		

duty or duty involved, or amount

5

Relief claimed in the : memorandum of cross-objections		of fine or penalty involved or value of goods involved, as the case may be.		
	6	Relief claimed in the	ž	

GROUNDS OF CROSS OBJECTION:

Signature of the cross objector (original respondent)

VERIFICATION

respondent	herein do hereby declare and belief.	that what is	of the original of the best of m
mormation	Verified today, the	day of	, at
		×	
			Signature of the cross objector (original respondent)
Note:			- Carrier

- (1) The grounds of cross-objections and the form of verification shall be signed by the respondent in accordance with the provisions of Rules.
- (2) The form of memorandum of cross-objection shall be filed in quadruplicate.
- (3) The form of memorandum of cross-objection should be in English or Hindi and should be set forth, concisely and under distinct heads the grounds of cross objections without any argument or narrative and such grounds should be numbered consecutively.
- (4) The number and year of appeal/application as allotted by the office of the Appellate Tribunal and appearing in the notice of appeal/application received by the respondent is to be filled in by the respondent.

APPENDIX-VIII

FORM NO.C.A.5

Form of Application to Appellate Tribunal under sub-section (4) of Section 129D of the Customs Act, 1962.

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

	Application No.	VI.	/
_			
	Vs.	Applicant.	
		Respondent.	
1	Designation and Address of the applicant (if the applicant is not the adjudicating authority, a copy of the authorization from the Committee	:	
2	Committee of Chief Commissioners to make the application should be enclosed). Name & Address of the respondent	:	
3	Designation and address of the officer passing the decision or order in respect of which this application is being made and the date of decision or order.	*	
4	State/Union Territory and the Commissionerate in which the the decision or order was made.	:	

4

- Date of which order under-subsection (4) of Section 35E of the Act has been passed by the Committee of Chief Commissioners.
- Date of communication of the : order referred to in (5) above
- Whether decision or order appealed against involves any question having a relation to the rate of duty of excise or to the value of goods for purposes of assessment, if not, difference in duty involved or amount of fine or penalty involved or value of the goods involved as the case may be.
- 8 Reliefs claimed in appeal.

STATEMENT OF FACTS:

GROUNDS OF APPLICATION:

PRAYERS:

Signature of the Applicants

Note:

The form of application including the statement of facts and grounds of application shall be filled in quadruplicate and shall be accompanied by an equal number of copies of the decision or order passed by the Commissioner of Customs (one of which at least shall be certified copy) and a copy of the order passed by the Committee of Chief Commissioners under sub-section (4) of Section 129D of the Customs Act, 1962.

APPENDIX-IX

FORM NO.S.T.-5

Form of Appeal under Section 86 of the Finance Act, 1994 (32 of 1994)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

	Appeal No	
-		
	Vs.	Appellant(s).
_		
		Respondent.
1	Designation and Address of the Authority passing the order appealed against.	
2	Number and date of the order appealed against.	a a
3	Date of communication of a copy of the order appealed against.	
4	State/Union Territory and the Commissionerate in which the order/decision of assessment/ fine/penalty was made.	3
5	Designation and Address of the Adjudicating Authority in cases where the order appealed against is an order of the Commissioner (Appeals).	i y

5

- Address to which notices may be : sent to the Appellants.
- Address to which notices may be sent to the Respondent.
- Whether decision or order appealed against involves any question having a relation to the value of taxable service for purposes of assessment, if not, difference in tax or tax involved or amount of interest or penalty involved, as the case may be.
- 8A(i) Period of dispute
- (ii) Amount of duty, if any demanded for the period mentioned in item (ii) above.
- (iii) Amount of refund, if any claimed : for the period mentioned in item (ii) above.
- (iv) Amount of fine imposed.
- (v) Amount of penalty imposed.
- Whether tax/penalty or interest : duty or penalty is deposited, if not, whether any application for dispensing with such deposit has been made.(a copy of Challan under which deposit is made shall be furnished).
- 9A Whether the Appellants wish to be heard in person.
- 10 Reliefs claimed in appeal.

STATEMENT OF FACTS:

GROUNDS OF APPEAL:

PRAYERS:

Signature of the Appellants

VERIFICATION

Partner of the Appellants' Compa	any do hereby declare	that what is	stated ab	ove is
Verified today, the	day of		<i></i>	, at
		Signature	of	the
	Арре	llants		

APPENDIX-X

FORM NO.S.T.7

Form of Application to Appellate Tribunal under Sections (86(2) & 86(2A) of the Finance Act, 1994 (52/1994)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

	Appeal/Application No.	
-		
		Applicant.
	Vs.	
-	7.h	
		Respondent.
1	Designation and Address of the applicant (if the applicant is not the adjudicating authority, a copy	•
	of the authorization from the Committee of Chief Commissioners to make the	
2	application should be enclosed). Name & Address of the respondent	:
3	Designation and address of the officer passing the decision or order in respect of which this application is being made and the date of decision or order.	ž

3

- 4 State/Union Territory and the : Commissionerate in which the the decision or order was made.
- Date on which order under-subsection (2) & 2(A) of Section 86 of the Act has been passed, respectively by the Committee of Chief Commissioners and Committee of Commissioners as the case may be.
- Date of communication of the order referred to in (5) above
- Whether decision or order appealed against involves any question having a relation to the rate of duty of excise or to the value of goods for purposes of assessment, if not, difference in duty involved or amount of fine or penalty involved or value of the goods involved as the case may be.
- 7A(i) Period of dispute
- (ii) Amount of duty, if any demanded for the period mentioned in item (ii) above.
- (iii) Amount of refund, if any claimed for the period mentioned in item (ii) above.
- (iv) Amount of fine imposed.
- (v) Amount of penalty imposed.
- 8. Reliefs claimed in appeal.

STATEMENT OF FACTS:

GROUNDS OF APPLICATION:

PRAYERS:

Signature of the Applicants

Note:

The form of application including the statement of facts and grounds of application shall be filled in quadruplicate and shall be accompanied by an equal number of copies of the decision or order passed by the Commissioner of Service Tax or the Commissioner of Central Excise (one of which at least shall be certified copy) and a copy of the order passed by the Committee of Chief Commissioners or Committee of Commissioners, respectively under sub-section (2) & (2A) of Section 86 of the Finance Act, 1994.

APPENDIX-XI

FORM No.S.T.-6

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

	Cross Objection No		
	2.	I	n
	Appeal No		1
_	Vs.		Cross Objector (original respondent).
-			
			Respondent (original appellant).
1	State/Union Territory and the Commissionerate in which the order/decision of assessment penalty/fine was made.		
2	Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or as the case may be, the (Commissioner) of Central Excise or Commissioner of Service Tax		
3	Address to which notices may be sent to the respondent	:	
4	Address to which notices may be sent to the appellant/applicant		
5	Whether the decision or order appealed against involves any	:	-

5

P			
	question having a relation to the rate of duty of excise or to the value of goods for purposes of assessment, if not, difference in duty or duty involved, or amount of fine or penalty involved or value of goods involved, as the case may be.		
5A(i)	Period of dispute	:	
(ii)	Amount of duty, if any, demanded for the period mentioned in item (ii)	•	
(iii)	Amount of refund, if any demanded for the period mentioned in item (ii).	:	*
(iv)	Amount of fine imposed	:	
(v)	Amount of penalty imposed	:	
6	Relief claimed in the memorandum of cross-objections	:	

GROUNDS OF CROSS OBJECTION:

Signature of the cross objector (original respondent)

VERIFICATION

	15				*		
I,							of
the original respondent herein d the best of my information and be	elief.		that wh	at i	s stated	above	is true to
Verified today, the	e	_ day of		,	at		
			Sign		re of the (original		
Note:							

(1) The grounds of cross-objections and the form of verification shall be signed by the respondent in accordance with the provisions of Rules.

(2) The form of memorandum of cross-objection shall be filed in

quadruplicate.

- (3) The form of memorandum of cross-objection should be in English or Hindi and should be set forth, concisely and under distinct heads the grounds of cross objections without any argument or narrative and such grounds should be numbered consecutively.
- (4) The number and year of appeal/application as allotted by the office of the Appellate Tribunal and appearing in the notice of appeal/application received by the respondent is to be filled in by the respondent.

APPENDIX-XII

DIARY	TO	$_{ m BE}$	MAINTAINED	DW	PERSONAL PROPERTY.	W sessen
REGISTR	AR/TEC	HNICA	L. OFFICED YVIIO	DY	THE	ASSISTANT
			L OFFICER WHO	RECEIV	ES THE	APPEAL ETC

DATE:

S. No.	Name of Appellant/Applicant	Name of Respondent		Document filed			DD No. & Date & Amount
			Appeal	Stay	СО	MA	
				201			
				2			
					-	2.	
				6			
	Total No	o. of receipt					

Checked and found that all the above receipts have been entered in the appropriate registers.

Signature of the Assistant Registrar/ Technical Officer

Date:

APENDIX-XIII

Tel.: Fax:			e-mail: website:
CUSTOMS, EXCISE AN	D SERVICE TAX ZONAL BENCH	(APPELLATE TR I (ADDRESS)	IBUNAL
Appeal No.:		Dated:	
(arising out of O-In-O/O-In-A N passed by the	0	dat	ed
То,			_).
		Đ	
Sir/Gentlemen,			
Sub.: Defect in App	eal filed on	-	
Please refer to the been registered and assigned no Following defect(s) appeal. Defects:			
1) •			
2)			
You are requested rectified appeal should reach this off	to rectify the ab	oove mentioned de	efects. The
		Yours faithfu	lly,
Copy to:	8	(Technical Of	ficer)
Assistant Registrar, in charge (branch	n)		
Note: If date of compliance mentione working day will be the date of comp	d above happens t liance.	o be a holiday, imn	nediate next

APPENDIX-XIV

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL ZONAL BENCH (ADDRESS)

ACKNOWLEDGEMENT TO APPELLANT/APPLICANT-/INTIMATION TO RESPONDENT BY HAND DELIVERY/SPEED POST

Appeal No.:			
(arising No	out of date	Order-In-Original	Order-In-Appeal passed by
Appellant (s)		Respondent (s)	
11123			
		(along with memorandum of appeal)	copy of
	Sub.: Appeal No.	:	
	Appellan	t(s)	
	Vs.		
	Responder	ıt(s)	

I am to forward herewith a copy of memorandum of appeal filed in Forms No. E.A.3, C.A.3, ST-5 & ST-7 under the provisions of Section 35B/129A/86(1) & 86(2)/86(2A), respectively of the Central Excise Act, 1944, Customs Act, 1962 & Finance Act, 1994 or an application in Forms No.E.A.5 & C.A.5 under the provisions of Sections 35E(4) & 129D(4) respectively of the Central Excise Act, 1944 & Customs Act, 1962 as detailed above and to further inform you that the said appeal/application shall be heard by the bench of the Tribunal in due course. The appeal/application has been registered by the registry and has been assigned no. as mentioned above. This number may be quoted in all future correspondences.

You may file a memorandum of cross objection (in quadruplicate) within 45 days of the date of receipt of this notice in Form Nos. E.A.4/C.A.4/ST-6, respectively under the provisions of Section 35B(4)/129A(4)/86(4) respectively of the Central Excise Act, 1944, Customs Act, 1962 & Finance Act, 1994. There shall be no

fees for filing of cross-objection. However, in case of delay in filing the same, it should be accompanied with an application for condonation of delay (in quadruplicate) along with the prescribed fees of Rs.500/- (Rupees Five Hundred Only).

You may also file a reply to appeal as prescribed under Rule 15A of the CESTAT (Procedure) Rules, 1982, as amended. There shall be no fees for the same.

In case an appeal has been filed by you against the order impugned in this appeal then you may inform the registry the details thereof well in advance to enable the registry to tag both the appeals so that they can be heard together.

Yours faithfully,

Technical Officer, CESTAT

Encl.: copy of appeal along with its enclosures

Copy to:

1. JCDR, CESTAT, _____ (with enclosures)

2. Appellant (without enclosures)

APPENDIX-XV

Tel.: Fax:	e-mail: website:
ACKNOWLEDGEMENT TO CRO RESPONDENT	SERVICE TAX APPELLATE TRIBUNAL ZONAL BENCH (ADDRESS) DSS OBJECTOR-INTIMATION TO
C.O. No:Appeal No.:	BY HAND DELIVERY/SPEED POST
Sub.: Cross-Objection No	arising out of Appeal No
Cross Objector (s)	Respondent (s)
Sir,	(along with copy of memorandum of cross objection)
I am to forward here above filed in Forms No. E.A.4, 35B(4)/129A(4)/ & 86(4) respective 1962 & Finance Act, 1994 and in v (Procedure) Rules, 1982 and to fur cross-objection shall be heard by the	with a copy/copies of cross objection as detailed C.A.4, ST-6 under the provisions of Section ly of the Central Excise Act, 1944, Customs Act, iew of the provisions of Rule 15 of the CESTAT ther inform you that the said memorandum of bench of the Tribunal in due course. The cross registry and has been assigned no. as mentioned n all future correspondences.
I am forwarding he respondent under Rule 15A of the CE	rewith reply to appeal filed by the original ESTAT (Procedure) Rules, 1982.
	Yours faithfully,
Encl.: copy of cross objection/reply to	(Technical Officer) CESTAT pappeal
 Cross Objector – for informati JCDR, Cestat (along with copy 	on) y of cross-objection/reply to appeal).

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APPENDIX-XVI

TEL.: FAX:	e-mail : website : www.c	estat.gov.in
CUSTOMS, EXCISE AND SER	VICE TAX APPELLATE T	
SHOW CAUSE NOTICE UNDER R	BENCH (ADDRESS) ULE 11 OF THE CESTAT (LES, 1982	(PROCEDURE)
Stay/C.O.D./R.O.M./Misc application N		Appeal No.
Arising out of orders O-In-O/O-In-A	dated	passed by
To,		ate:
Vs.	Appellant	
	Respondent	
WHEREAS the above appeal/a against/with respect to the No dated AND WHEREAS	ne O-In-A/O-In-O/Tribur	nal's Order
The following defects in the appeal No dated	pointed out vide this office have not yet been rectified.	Defect Memo
NOW THEREFORE, the appellant/appl why the appeal shall not be rejected a Service Tax Appellate Tribunal (Procedu for the above purpose in at 10 subsequent date thereafter as per the Tribunal.	under Rule 11 of the Custor re) Rules, 1982. The said app 0.30 Hrs. on 14-Oct-2010,Th	ns, Excise and eal stands fixed ursday or any
Defects:	<i>V</i>	
55 	* ×	
Prepared by Checked by Copy to: 1) JCDR, CESTAT, 2) Advocate	ASSISTANT REG Appeal Branch	ISTRAR

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APPENDIX-XVII

Fax:		e-mail: website:
CUSTOMS, EXCISE	E AND SERVICE TAX API ZONAL BENCH (AI	PELLATE TRIBUNAL ODRESS)
ALI LICATION/RECTIVI	CATION OF MISTAK All late fixed for hearing under	TION OF DELAY/MISC PPLICATION the Central Excise Act, 1944
Stay/COD/ROM/Misc. Appl	ln. No	in Appeal No.
(arising out of O-In-O	O-In-A No.	
To,		
Appellant (s)		Respondent (s)
hearing on per the cause list and as may b	that stay/condonation ation (s) mentioned above at 10.30 a.m. or any see convenient to the Tribunal licant fails to appear at the h authorized representative and decided on merits in	abovesaid date and time of the application may be
Place: Date:		X 38
Copy to:		
(1) JCDR, CESTAT,application)(2) Advocate/Representative		peal, stay & miscellaneous
Notice: Please quote court no. correspondence. In case paper l of the registry at least 2 days bet	and the date of hearing n	TANT REGISTRAR Branch mentioned above in future ay be brought to the notice

APPENDIX-XVIII

Tel.:			
Fax:			e-mail: website
CUSTOMS, EXCISE AND SERVIC ———— ZONAL I ADJOURNM	TO THE CALL	AD LEGGY	BUNAL
Stay/COD/ROM/Misc. Appln. No Cross Objection No		inin	Appeal No
To,		Mumbai:	
Appellant (s)	Respon	ndent (s)	
	-		
	D		
You are hereby informed that a was/is posted for hearing on at 10.30 a.m. or any subsequent and as may be convenient to the Tribunal.	has bee	en adjourned/a	dvance to
		By order	
REGISTRAR		ASSISTA	NT
opy to:	æ	(F)	
1) JCDR, CESTAT,,	- 3-		
2) Advocate/Representative/Consultant			
Note: Please quote court no. and the date of correspondence.			
correspondence,	hearing ment	ioned above in	1 future

APPENDIX-XIX

Tel.: Fax:	e-mail: website:
CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUZONAL BENCH (ADDRESS)	INAL
HEARING OF RESTORATION OF APPLICATION	
Notice to the parties of the date fixed for hearing under the Central Excise Customs Act, 1962 and the Finance Act, 1994	e Act, 1944
Restoration Application No in	Appea
(arising out of Tribunal's order No	dated
(arising out of O-ln-O/O-In-A No passed by	dated
Applicant	
Vs	
To, Respondent	
Appellant (s) Respondent (s)	£)
(along with copy	of Roa)
1. Take notice that the restoration application (s) mentioned has/have fixed for hearing on at 10.30 a.m. or any su date thereafter as per the cause list and as may be convenient to the Tribunal the applicant (s) fails to appear at the abovesaid date and time of hearing in through authorized representative, the application may be dismissed for dependent and decided on merits in his absence. In case the respondent fails to application may be decided ex-parte.	bsequent In case person or

2. Also take notice that in case the aboappeal is restored, the appeal will, subject to the available for final hearing on the same day.	ove application is allowed and the ailability of time, also be taken up
Place: Date:	ø
Copy to:	
(1) JCDR, CESTAT, (along with a copy application)(2) Advocate/Representative/Consultant	of appeal, stay & miscellaneous
	ASSISTANT REGISTRAR
Notice: Please quote this office reference no., ben hearing mentioned above in future correspondence.	Branch concerned and the date of

()

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Tel.:	APP	ENDIX-XX	
Fax:			e-mail:
8			website:
CUST	OMS, EXCISE AND SER	RVICE TAX APPELLATE	Thinks.
	ZON.	AL BENCH (ADDRESS)	RIBUNAL
NOTICE OF Notice to the Central Excise	HEARING OF APPEAD parties of the date fixed for Act, 1944, Customs Act,	L/CROSS OBJECTION	objection under the
			, (
Cross Objection	on No	¥	
In-Appeal N	peal filed on	against the Order-In	-Original or Order- passed by
			•
Appellant (s)		Respond	dent (s)
		1	
2 × 1 × 2	1 7		
1. T	ake notice that the	H.	
cause list and as	ake notice that the appeal at 10.30 a.m. or may be convenient to the	Cells subsequent date ther	eafter as per the
hearing either in	case the appellant (s) fails person or through an aut ault or heard and decided of	to appear at the above dat	e and time of appeal may be
2. In	case your do not wish tentative you may intimate		or through an ecided on merits
the registry of thi	case you have any other sue involved is identical a s Tribunal the appeal nun s practicable also be listed	ind the parties are same, y	ou may inform

and the Supreme C	I be of considerable help to facilitate the hearing, if you furnish a the Tribunal or other authorities and judgements of High Courts ourt proposed to be relied upon during the hearing and list of incerning the dispute in a chronological way.
Place:	
Date:	
Copy to:	ASSISTANT REGISTRARBranch
-FF	AT, (along with a copy of appeal, stay & miscellaneous resentative/Consultant
54 1	

Notice: Please quote court no. and the date of hearing mentioned above in future correspondence. In case paper book is filed the said fact may be brought to the notice of the registry at least 2 days before the date of hearing.

APPENDIX-XXI

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL ZONAL BENCH (ADDRESS) NOTICE OF HEARING IN LARGER BENCH CASES

.90	
	BRANCH
Application/Appeal No	
A DDDL x	
APPELLANT	DEGRAN
	RESPONDENT
	B*
	-
1. The issue :	>
No. The issue involved in the n	natter is discussed in the Misc. Order
nodate	ed is discussed in the Misc. Order
posted for nearing before LARGED DENIGH	. The matter is now
You are hereby directed to	nake available at 10.30 Hrs.
appeal/complete paper book and forward the before the date of hearing.	nake available one (1) no. of sets of
before the date of bearing	to the registry of the Tribunal wall
J. Von our L 1	
3. You are hereby directed to sup Joint Chief Departmental Representative.	pry one set of appeal/paper book to the
Association directly,	and the Secretary, Bar
Joint Chief Departmental Representative,, directly und Tribunal before the date of hearing.	ler intimation to the registry of the
of hearing.	o di la
M	
	ASSISTANT REGISTRAR
	BRANCH,
Copy to:	CESTAT BRANCH,
1. Joint CDR, CESTAT,	*
2. Secretary Par A	
 Secretary, Bar Association, CESTAT, Advocate/Consultant 	
4. Office copy	
Office copy	
**	ASSISTANT REGISTRAR
	CESTAT BRANCH
	CDOIVI

APPENDIX-XXII

Tel.:		
P		e-mail:
Fax:		website:
CUSTOMS, EXC	CISE AND SERVICE TAX APPELLAT ZONAL BENCH (ADDRESS	TE TRIBUNAL
Notice to the parties of Customs Act, 1962.	the date fixed for hearing under Se	
	Appeal No	
APPELLANT:		
	Vs.	
RESPONDENT:		*
DIF	FERENCE OF OPINION MATTER	
1. The above comprising Hon'ble Bench divided at the nominated of difference so as to arrow as a story of the notice. 3. Take notice	on some view points. e existing provision, the Hon'ble President for decision by the Tribunt that the hearing of the appeal has	After hearing, the lent of Tribunal has leciding the points al.
at	at the above mentioned address. ASSISTANT R	
Place: Date:		BRANCH
Copy to:		
 Joint CDR, CESTAT, Advocate/Consultant Office copy 	<u> </u>	

APPENDIX-XXIII

TEL.:	
FAX.:	email:
	web Site :
SHOW CAUSE NOTICE WITH	SERVICE TAX APPELLATE TRIBUNAL BENCH (ADDRESS) H RESPECT TO NON COMPLIANCE WITH IE STAY ORDER
Appeal No.	presented on
(arising out of O-In-O/O-In-A No.	presented on dated
passed by	dated
To,	Date:
,	
·	
Appellant:	
Vs.	
Respondent:	
SHOW	CAUSE NOTICE
A/O-In-O No	en filed before the Tribunal against the O-In- dated passed by
AND WHEREAS	
(2) An order dispensing with pre-depolitained.	ither been deposited nor an application in the spensing with such deposit has been filed. posit of such duty/penalty etc. has not been id down by the Tribunal in the order has not been complied with

(_)

Now, THEREFORE to why the appeal provisions of Section 1944 & Finance Act,	n 129-E of the (on or before	_ as vith Act
Please note to 10.30 a.m. or any su convenient to the Tr	TOUGHT HATE	will stand fixed for thereafter as per t	hearing onhe cause list and as may	at be
Prepared by	Checked by			
REGISTRAR			ASSISTANT	
Branch Copy to: (1) JCDR, CESTAT, _ (2) Advocate / Represe	entative.	_Bench		

APPENDIX-XXIV

NO NOTICE FORM

	Stay/Misc. Application No.
	In
0	Appeal No
	As per our request or the request of the departmental representative
	the above matter is adjourned to by the Hon'ble Bench. The next
	date of hearing is noted by us as well as by the representative of the department.
	Both the parties understand that no further notice of hearing will be
3	issued in this matter for the above date of hearing.
	As there is no bench today, the matter is adjourned to
	by the Assistant Registrar after recording our presence. New date
	of hearing has been noted by both the parties. No further notice of hearing will be
	issued in this matter for the above date of hearing.
]	Date:
I	Place:
	Signature of the Appellant Signature of the departmental representative.

Signature of Assistant Registrar/Court Master

F. No.37(1)/RJ/MISC/08 CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI – 110 066

Dated: 15.10.2008

OFFICE ORDER

In supersession of all the existing orders, it is hereby directed that all early hearing granted matters have to be listed chronologically and not on the top of the list unless otherwise order passed by the Bench.

All Assistant Registrars are directed to act, accordingly.

BY ORDER

Sd/(S. Chandran)
Registrar

Copy to:

SPS to Hon'ble President/Hon'ble Vice-President/Hon'ble Members/P.A. to Registrar/Deputy Registrar/Assistant Registrar, CESTAT, New Delhi, Mumbai, Kolkata, Chennai, Bangalore and Ahmedabad/Bar Association/CDR/SDRs/Notice Board/Website/Guard File/Office Copy

Sd/-Dy. Registrar

APPENDIX-XXVI

DECLARATION FOR MENTION

S.	Items		D- 4° I
No.		- 1	Particulars
1	Date of Mention	1	
2	Court No.	1:	,
3	By whom mentioned	1:	
4	Appeal No. & its filing date	;	
5	Misc. Application No. & its filing date		Y
6	No. & date of the impugned order and the name of the authority that passed the order.	:	17 2 5
7	Reliefs claimed	:	¥ 1
8	Issue Involved	:	
9	Reasons for Mention	:	
0	Whether Vakalatnama or letter of authorization filed	:	
- 1	Whether appeals/applications free from defects (to be certified by the Assistant Registrar concerned)	:	
- 11	Probable date of posting (to be stated by the Assistant Registrar with signature).	:	

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APPENDIX-XXVII

FORMAT FOR PROVIDING ITEM-WISE LIST OF DEPARTMENTAL REPRESENTATIVES TO BE SUBMITTED ON EVERY COURT-SITTING DAY BEFORE 10.00 A.M.

S. No.	Appeal/ Application No.	Appellant	Respondent	Name of the DR	Remarks
			11		

APPENDIX-XXVIII

			-
Tel. No.: Fax No.: E-mail:		wel	BY SPEED POST Gram: CEGCANAL osite: www.cestat.gov.in
CUSTOMS, EX	CISE & SERVIC	E TAX APPE	ELLATE TRIBUNAL
	ADD	RESS	DELATE INIDUNAL
	Branch: EB	CSTB/SMB	
Application No.: Appeal No.			
From: THE ASSISTANT	REGISTRAR, C	ESTAT,	
To,			, ·
0.6		a 19	6
In the matter of	9		
		(e.	Appellant
	Vs.		8 8
			0
	v		Respondent
I am directed ne Tribunal under Section	d to transmit here	with a certific	ed conv. of order 11

I am directed to transmit herewith a certified copy of order passed by the Tribunal under Section 35(1) of the Central Excise Act, 1944, Section 129(B) of the Customs Act, 1962 and the Finance Act, 1994 as mentioned below:

Stay Order Number	Misc. Order No.	Appeal Order No.	Dated

Assistant Registrar

1. Respondent

- 2. Advocate/Consultant:
- 3. Chief Commissioner, Central Excise/Customs
- 4. CCE/CC (Appeals);
- 5. JCDR, CESTAT,
- 6. CESTAT Bar Association, New Delhi
- 7. CESTAT Bar Association, Mumbai
- 8. Master File
- 9. M/s. CENTAX Publications Pvt. Ltd., New Delhi
- 10. M/s. Deeparchie Publications, New Delhi
- 11. M/s. Easy Service Tax Online Dot Com Pvt. Ltd., Ahmedabad
- 12. M/s. Lawcrux Advisors Pvt. Ltd., Faridabad (Hariyana)
- 13. M/s. Taxmann Allied Services Pvt. Ltd., New Delhi
- 14. M/s. Company Law Institute of India Pvt. Ltd., Chennai
- 15. M/s. Taxindiaonline.com Pvt. Ltd., New Delhi

APPENDIX-XXIX

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

REQUISITION SLIP

		Date:						
1) Broad Category						ñ		
2) Appeal No.	1							
3) Name of the party	:	1						
4) Application No. which is to be linked.5) Purpose (applicable when							72 PX	=
file is required for any reason than to link the misc. application)				181				
6) Final Order No. & Date	:				30			
7) Branch	:	====	,	0				<u></u>
8) Signature of the AR	•							
9) Remark	•							

APPENDIX-XXX

FORMAT OF MEMO OF APPEARANCE:

IN THE CUSTOMS, EXC	CISE AND SERVICE TA	X APPELLATE TRIBUNAL
	BENCH -	

		DENTOIL			
	Application No)		=	
		In			
	Appeal No				
	MEMO OF	APPEAR	ANCE	F 19	
3					
It i	s submitted that th	e appellan	t/respondent l	nas engage	ed Shri/Smt.
				Senior	Advocate,
Supreme Court/_	Å	High Cou	irt, to appear	for it/him	her in the
above application/a	ppeal before this be	nch of the	CESTAT.		28 183
			Ti Ti		v.
			Signature:		≥ 1 ± 2 ± 2 ± 2 ± 2 ± 2 ± 2 ± 2 ± 2 ± 2 ±
			Name & Ad (as in Vakal		
Place:					
Date:					

APPENDIX-XXXI

CUSTOMS, EXCISE AND SERVICE E	CE TAX APPELLATE TRIBUNAL BENCH (ADDRESS)
F. No	Date:
To,	
The Deputy Registrar, High Court,	
Sir,	
I am directed to forward here case cited above which has been de & Hon'ble High Court and to request that a ckindly be sent so as to enable the Appellate T be necessary to dispose of the case in conformation.	with statement of case in duplicate in the rawn by the bench comprising of for the decision of the copy of judgement when delivered may bribunal to pass such further order as may bribunal to pass such judgement of the High case are also being sent to the Appellant
and the respondent herein and their authorize	Yours faithfully,
Encl.: Statement of Case (in duplicate)	Assistant Registrar Branch, CESTAT
Copy to:	
 Appellant Respondent Joint Chief Departmental Representative Advocate/Consultant 	ve, Bench, CESTAT,

APPENDIX-XXXII

TE FA				mail : rebsite :
	CUSTOMS, EXCISE A	ND SERVICE	TAX APPELI BENCH (ADD)	ATE TRIBUNAL RESS)
F. N	Vo			Date:
То,				
Hon	Deputy Registrar (Judicial 'ble Supreme Court, Delhi),		
Sir,				
	Sub.: Civil Appe filed again: - forwardin	eal No st Appeal No g of original rec		
on th	Please refer to you above subject.	our letter/diary no	0,	_dated
	vitil. Details of the case rec	ords is/are as giv	spect of follow en in the annex	ving case (s) is/are sent cure appended hereto.
S. No.	Letter/Diary No. & Date	Civil Appeal No.	Tribunal's Appeal No.	Appellant/Respondent
	41 2		v	w1
				2
		E 0		
	· ×			
	A		Yours	faithfully,
	»			T REGISTRAR EAL BRANCH
Encl.: a	as above			

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ANNEXURE

S. No.	File No.	Stay pages	Appeal pages	Other pages	CESTAT Order No. & Date
	r	-			

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APPENDIX-XXXV

FORMAT OF CONTINUATION SHEET:

-	Order Sheet
	COMMENT: FORMAT FOR ORDER SHEET REQUIRED. FURTHER WHETHER FIRST ADJOURNMENT, SECOND ADJOURNMENT ETC TO COME IN ORDER SHEET.
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- 107 M	
	> B
	2. 300 an

APPENDIX-XXXVI

<u>DAILY DIARY OF CASES FIXED FOR HEARING – THOSE ADJOURNED AND THOSE HEARD:</u>

Date:		Bench	comprising	of:
			&	
5			n	
S.	Application/	Appellant/Respondent	Time at which sitting of the	Time at which the bench rose for

S. No.	Application/ Appeal No.	Appellant/Respondent	Time at which sitting of the bench commenced	Time at which the bench rose for lunch break
1	2	3	4	5

Triangle of the first state of	Time at which the	Whether the	If not, Member to
Time at which the			
bench re-assembled	bench finally rose	judgement is	whom the case is
after lunch	for the day	dictated in the open	assigned for passing
		court, if so by	the order
15.5	A.	which Member and	
		which SPS/PA took	
įα	11	dictation	PO.
6	7	8	9

Whether the matter is part-heard, if so the next date given for hearing	Whether order is reserved, if so, the date of pronouncement of the order	Whether matter is adjourned with date then the next date of hearing	Initials of the Gazetted Officer
6	7	8	9

Remarks
10

APPENDIX-XXXVII

REGISTER TO BE MAINTAINED BY THE ASSISTANT REGISTRAR:

No. Appeal No. 4	S.	10 CH14P 10	Appellant/Respondent	Bench constitution	Date of hearing
	No.	Appeal No.	2	4	5

Date of pronouncement of the order	Directions of the bench, if any in the order	Name of the Member who dictated the order & the name of SPS/PA who took the dictation	Whether reference is made to Larger Bench
4	7	8	9

Whether reference is made for nomination of Third Member	Decision in brief	Date of receipt of order from the Assistant Registrar	Date of handing over to the Assistant Registrar for signature
6	7	8	9

Remarks	
 10	

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